

(d) Yes.

(e) The Nahan Foundry is referable to a matter in the Union Legislative List and is therefore the exclusive responsibility of the Central Government. Moreover, the present Himachal Pradesh Government was not in office at the time. The question of consultation with that Government, therefore, does not arise.

**GOVERNMENT MACHINE TOOLS FACTORY
AT JALAHALLI, BANGALORE**

117. SHRI M. VALIULLA : Will the Minister for PRODUCTION be pleased to state whether the Government propose to set up a factory at Jalahalli, Bangalore, to manufacture tools and machines that are already being manufactured by the graded and ungraded firms in India engaged in the production of machine tools or machines ?

THE MINISTER FOR PRODUCTION (SHRI K. C. REDDY) : In the first stage of production of the State-owned Machine Tool Factory at Jalahalli, it is proposed to manufacture 400 high speed lathes of 8 1/2" size per annum. The production has been so planned that production in the Government factory may be complementary to and not competitive with private industry considering the estimated requirements of the country for this type of machine tool. It has recently been claimed by one of the Indian machine tool manufacturers that they are equipped for the manufacture of and are actually producing 8 1/2" lathes in their factory.

**ANNOUNCEMENT REGARDING
STATEMENT ON KASHMIR**

MR. CHAIRMAN : Before we take up the next business, I may announce that the Prime Minister has agreed to make a statement on Kashmir and allow discussion here on Tuesday at 10 a.m. in this House.

**CODE OF CRIMINAL PROCEDURE
(SECOND AMENDMENT) BILL,
1952—concluded.**

MR. CHAIRMAN : Further discussion on the following motion moved by Shri C. C. Biswas on the 30th July 1952 :

That the Bill further to amend the Code of Criminal Procedure, 1898, as passed by the House of the People, be taken into consideration.

KHWAJA INAIT ULLAH :

خواجہ عینت اللہ : جناب چیرمین

Code of Criminal Procedure (Second Amendment) Bill,

1952 پر یہاں کل سے بحث ہو رہی

ہے - مہرے خیال میں اس بل کو اپوز

(oppose) کرنے والے اس املدملت

کا مطلب ہی نہیں سمجھے - کیونکہ

اس میں اس بات کی اجازت مانگی

گئی ہے کہ جہاں پر دستورکرت مجسٹریٹ

کو ملٹیٹری استعمال کرنے کی اجازت ہے

وہاں پر اس لفظ ملٹیٹری کے بجائے

آرمد فورسز (Armed Forces) کا لفظ

بدل دیا جائے صرف اتنے سے لفظ کے لئے

اپوزیشن (opposition) نے اس ایکٹ

پر ہی بحث کرنی شروع کر دی ہے اور

تمام بحث کا مطلب ان کا یہ تھا کہ

ان لائن اسمبلیز (unlawful assem-

blies) کو جب ڈسپرس (disperse)

کیا جاتا ہے تو ان پر ظم ہوتے ہیں-

ان پر گولی چلائی جاتی ہے اور ان کو

طرح طرح کی تکالیف دی جانی ہیں-

ان کا کہنا یہ ہے کہ ہندوستان میں

اس طرح کی بات اب نہیں ہونی

چاہئے - میں تو نہیں سمجھتا کہ

ان لائن اسمبلیز کو منتشر کرنے کے لئے